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(2018) 06 CHH CK 0208

Chhattisgarh High Court

Case No: CONT No. 573 Of 2018

Subhash Chandra

Malhotra

APPELLANT

Vs

R.P. Mandal RESPONDENT

Date of Decision: June 28, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Rajesh Kumar Kesharwani

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

- 1. Heard.
- 2. This contempt petition has been filed by the petitioner herein, alleging non-compliance of this Court's order dated 04.01.2018 passed in W.P.(S) No.

1722 of 2015.

- 3. After hearing learned counsel appearing for the petitioner, I deem it appropriate to give one opportunity to the respondent/contemnor to ensure
- compliance of this Court's order dated 04.01.2018 passed by this Court.
- 4. The petitioner may also make additional representation along with the copy of this order within ten days from today before the respondent and, in
- turn, the respondent shall ensure the compliance of this Court's order dated 04.01.2018 in its letter and spirit expeditiously.
- 5. With the aforesaid direction, the contempt case stands finally disposed of.